

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.11/81 DATED 22.08.2017 ACTUALLY HELD ON 19.09.2017

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 11/81 dated 22.08.2017 of Norms Committee-II for the year 2017-18 was actually held on 19.09.2017 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tewari, IA	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Baljit Singh, DDG	DGFT
4.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No.11/81 dated 22.08.2017 actually held on 19.09.2017 are confirmed by the Members.

B.S.

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

V.K.
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

Case No.:1/25/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
HQ File :01/81/050/00596/AM17/	RLA File :05/23/040/00383/AM12/	Lic.No/Date:0510313434 04.01.2012	
1 Decision : NC decided to ratify the norms for the above AA as per MeitY UO No. 17(19)/2017-IPHW dated 01.08.2017 (copy enclosed).			
RA may take suitable consequential action accordingly.			

Case No.:2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date: 03.10.2017
2 Decision : NC observed that application for the above AA has been referred to MOEF for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 03.10.2017.			

Case No.:1/23/81-ALC2/2013	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date: 03.10.2017
3 Decision : NC observed that application for the above AA has been referred to MOD for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 03.10.2017.			

Case No.:66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date: 03.10.2017
4 Decision : NC noted that DHI vide their F.No.3/58/2014 dated 10.07.2017 has informed that firm has requested for ratification of norms on repeat basis, however, it is observed that the export product are different. NC decided to inform the firm to submit desired information for examination of the case again.			
The case stands deferred to 03.10.2017.			

Case No.:17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510378008	Defer Date:

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Udyog Bhawan, New Delhi-110011

:01/81/050/00018/AM15/	:05/24/040/00410/AM14/	03.02.2014	03.10.2017
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Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 03.10.2017.

6	Case No.:12/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.			

7	Case No.:4/25/81-ALC2/2016	Party Name:M/S PARAMOUNT EXPORTS	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00599/AM17/	RLA File :29/24/040/00010/AM14/	Lic.No/Date:2910024177 19.02.2014	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.			

8	Case No.:24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.			

9	Case No.:86/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.			

Ref

The case stands deferred to 03.10.2017.

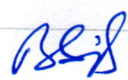
10	Case No.: 29/11/81-ALC2/2014	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date: 11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date: 3410040368 16.07.2014	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 03.10.2017.			

11	Case No.: 3/23/81-ALC2/2015	Party Name: ANAND TEKNOVA AIDS ENGINEERING INDIA LTD.	Meet No/Date: 11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00478/AM16/	RLA File :31/83/040/00093/AM15/	Lic.No/Date: 3110064619 25.07.2014	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 03.10.2017.			

12	Case No.: 6/11/81-ALC2/2014	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date: 0410159116 28.07.2014	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 03.10.2017.			

13	Case No.: 10/23/81-ALC2/2015	Party Name: URETHANE ELASTOMERS	Meet No/Date: 11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00485/AM16/	RLA File :04/24/040/00199/AM15/	Lic.No/Date: 0410159708 11.11.2014	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 03.10.2017.			

14	Case No.: 13/23/81-ALC2/2015	Party Name: METENERE LTD.	Meet No/Date: 11/81-ALC2/2017 22.08.2017	Status: Deferred
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HQ File :01/81/050/00488/AM16/	RLA File :05/24/040/00423/AM15/	Lic.No/Date:0510392478 18.12.2014	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 03.10.2017.			

Case No.: 12/18/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:11/81- ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 03.10.2017.			

Case No.: 26/17/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:11/81- ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00561/AM15/	RLA File :32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 03.10.2017.			

Case No.: 7/5/81-ALC2/2015	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:11/81- ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MNRE for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 03.10.2017.			

Case No.: 20/7/81-ALC2/2016	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:11/81- ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00122/AM17/	RLA File :07/24/040/00489/AM15/	Lic.No/Date:0710108043 16.04.2015	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.			

The case stands deferred to 03.10.2017.

19	Case No.:44/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00188/AM16/	RLA File :05/24/040/00094/AM16/	Lic.No/Date:0510394455 04.06.2015	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 03.10.2017.				

20	Case No.:45/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00189/AM16/	RLA File :05/24/040/00097/AM16/	Lic.No/Date:0510394456 04.06.2015	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 03.10.2017.				

21	Case No.:26/8/81-ALC2/2015	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00170/AM16/	RLA File :07/24/040/00080/AM16/	Lic.No/Date:0710108374 16.06.2015	Defer Date: 03.10.2017
Decision : NC observed that DIPP deficiency letter dated 11.07.2017 sent to firm seeking certain information. NC decided to send a reminder and defer the case.				
The case stands deferred to 03.10.2017.				

22	Case No.:6/14/81-ALC2/2015	Party Name:GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00271/AM16/	RLA File :31/83/040/00067/AM16/	Lic.No/Date:3110065618 03.09.2015	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 03.10.2017.				

23	Case No.:14/17/81-ALC2/2015	Party Name:COSMO FERRITES	Meet No/Date:11/81-	Status:
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	LTD.,	ALC2/2017 22.08.2017	Deferred
HQ File :01/81/050/00337/AM16/	RLA File :22/24/040/00039/AM16/	Lic.No/Date:2210015312 17.09.2015	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 03.10.2017.			

24	Case No.:2/23/81-ALC2/2015	Party Name: COSMO FERRITES LTD.,	Meet No/Date: 11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00477/AM16/	RLA File :22/24/040/00084/AM16/	Lic.No/Date: 2210015383 18.12.2015	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 03.10.2017.				

25	Case No.:3/7/81-ALC2/2016	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date: 11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00105/AM17/	RLA File :04/24/040/00231/AM16/	Lic.No/Date: 0410161615 17.02.2016	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 03.10.2017.				

26	Case No.:5/7/81-ALC2/2016	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date: 11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00107/AM17/	RLA File :04/24/040/00232/AM16/	Lic.No/Date: 0410161616 17.02.2016	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 03.10.2017.				

27	Case No.:4/10/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00189/AM17/	RLA File :10/24/040/00125/AM16/	Lic.No/Date: 1010059443 30.03.2016	Defer Date: 03.10.2017

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Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.

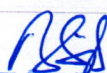
The case stands deferred to 03.10.2017.

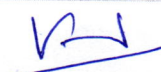
28	Case No.:24/7/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00126/AM17/	RLA File :03/95/040/00074/AM17/	Lic.No/Date:0310804637 12.05.2016	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.				

29	Case No.:12/10/81-ALC2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00197/AM17/	RLA File :05/24/040/00045/AM17/	Lic.No/Date:0510398533 17.05.2016	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.				

30	Case No.:16/10/81-ALC2/2016	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
	HQ File :01/81/050/00201/AM17/	RLA File :05/24/040/00078/AM17/	Lic.No/Date:0510398617 25.05.2016	
Decision : NC decided to ratify the norms for the above AA as per DHI UO No. 3(80))/2016- TSWB dated 12.09.2017 (copy enclosed). RA may take suitable consequential action accordingly.				

31	Case No.:49/7/81-ALC2/2016	Party Name:SHRENIK INDUSTRIES PVT. LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00151/AM17/	RLA File :31/82/040/00037/AM17/	Lic.No/Date:3110066160 26.05.2016	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.				


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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

32	Case No.:51/7/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.				

33	Case No.:6/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00241/AM17/	RLA File :34/24/040/00015/AM17/	Lic.No/Date:3410042235 01.06.2016	Defer Date: 03.10.2017
Decision : NC observed that reply of the firm to DHI deficiency letter received sent to DHI for comments, however, DHI has informed that reply is not as per the information asked from the firm. NC decided to ask the firm to submit the information as asked for and defer the case. The case stands deferred to 03.10.2017.				

34	Case No.:3/10/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00188/AM17/	RLA File :03/95/040/00194/AM17/	Lic.No/Date:0310805411 13.06.2016	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.				

35	Case No.:29/10/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00214/AM17/	RLA File :56/24/040/00011/AM17/	Lic.No/Date:5610004933 23.06.2016	Defer Date: 03.10.2017
Decision : NC observed that reminder sent to firm on 28.06.2017 to deficiency letter of MOS. NC decided to await their reply and defer the case. The case stands deferred to 03.10.2017.				

36	Case No.:27/22/81-ALC2/2016	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0210206784	Defer Date:

:01/81/050/00532/AM17/	:02/24/040/00061/AM17/	24.06.2016	03.10.2017
Decision : NC noted that firm was requested to send information as per DIPP UO dated 11.07.207. NC decided to send a reminder and defer the case.			
The case stands deferred to 03.10.2017.			

Case No.: 3/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00238/AM17/	RLA File :34/24/040/00077/AM17/	Lic.No/Date:3410042405 04.08.2016	Defer Date: 03.10.2017
Decision : NC observed that reply of the firm to DHI deficiency letter received sent to DHI for comments.			
The case stands deferred to 03.10.2017.			

Case No.: 5/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00240/AM17/	RLA File :34/24/040/00087/AM17/	Lic.No/Date:3410042404 04.08.2016	Defer Date: 03.10.2017
Decision : NC observed that reply of the firm to DHI deficiency letter received sent to DHI for comments, however, DHI has informed that reply is not as per the information asked from the firm. NC decided to ask the firm to submit the information as asked for and defer the case.			
The case stands deferred to 03.10.2017.			

Case No.: 4/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00239/AM17/	RLA File :34/24/040/00086/AM17/	Lic.No/Date:3410042414 05.08.2016	Defer Date: 03.10.2017
Decision : NC observed that reply of the firm to DHI deficiency letter received sent to DHI for comments, however, DHI has informed that reply is not as per the information asked from the firm. NC decided to ask the firm to submit the information as asked for and defer the case.			
The case stands deferred to 03.10.2017.			

Case No.: 11/13/81-ALC2/2016	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00246/AM17/	RLA File :05/23/040/00231/AM17/	Lic.No/Date:0510399391 09.08.2016	Defer Date: 03.10.2017
Decision : NC observed that hard copy of the application not received. NC decided to			

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Ministry of Commerce & Industry
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Foreign Trade Development Officer
विदेश व्यापार महाविभाग
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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

request CLA, Delhi to provide three set of application alongwith related documents for examination of the case.

The case stands deferred to 03.10.2017.

41	Case No.: 31/22/81-ALC2/2016	Party Name: INDIAN CHAIN PVT LTD	Meet No/Date: 11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00536/AM17/	RLA File :02/24/040/00089/AM17/	Lic.No/Date: 0210206910 19.08.2016	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.			

42	Case No.: 8/13/81-ALC2/2016	Party Name: CMR CONTROL SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date: 11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00243/AM17/	RLA File :31/83/040/00062/AM17/	Lic.No/Date: 3110066308 29.08.2016	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.			

43	Case No.: 12/22/81-ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date: 11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00517/AM17/	RLA File :03/95/040/00538/AM17/	Lic.No/Date: 0310808424 17.10.2016	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.			

44	Case No.: 11/22/81-ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date: 11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00516/AM17/	RLA File :03/95/040/00530/AM17/	Lic.No/Date: 0310808554 19.10.2016	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.			

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Udyog Bhawan, New Delhi

45	Case No.:2/16/81-ALC2/2016	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00335/AM17/	RLA File :05/24/040/00286/AM17/	Lic.No/Date:0510400190 20.10.2016	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.			

46	Case No.:29/22/81-ALC2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00534/AM17/	RLA File :02/24/040/00126/AM17/	Lic.No/Date:0210207097 21.10.2016	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MeitY for comments. MeitY informed that case not relates to their Deptt. NC decided to forward the application to DHI for comments and defer the case. The case stands deferred to 03.10.2017.			

47	Case No.:3/22/81-ALC2/2016	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00508/AM17/	RLA File :03/94/040/00716/AM17/	Lic.No/Date:0310809080 09.11.2016	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.			

48	Case No.:30/22/81-ALC2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00535/AM17/	RLA File :02/24/040/00155/AM17/	Lic.No/Date:0210207133 15.11.2016	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MeitY for comments. MeitY informed that case not relates to their Deptt. NC decided to forward the application to DHI for comments and defer the case. The case stands deferred to 03.10.2017.			

49	Case No.:10/22/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
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HQ File :01/81/050/00515/AM17/	RLA File :03/95/040/00598/AM17/	Lic.No/Date:0310809224 22.11.2016	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 03.10.2017.			

50	Case No.:7/22/81-ALC2/2016	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00512/AM17/	RLA File :03/94/040/00742/AM17/	Lic.No/Date:0310809287 24.11.2016	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 03.10.2017.			

51	Case No.:38/22/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:11/81- ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00543/AM17/	RLA File :05/24/040/00446/AM17/	Lic.No/Date:0510400673 08.12.2016	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 03.10.2017.			

52	Case No.:11/25/81-ALC2/2016	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date: 11/81- ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00606/AM17/	RLA File :34/24/040/00244/AM17/	Lic.No/Date: 3410042745 09.12.2016	Defer Date: 03.10.2017
	Decision : NC noted that firm was requested to submit information as per DIPP UO dated 11.07.2017. NC decided to send a reminder and defer the case. The case stands deferred to 03.10.2017.			

Case No.:19/22/81-ALC2/2016	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00524/AM17/	RLA File :26/24/040/00019/AM17/	Lic.No/Date:2610012779 15.12.2016	Defer Date: 03.10.2017
53	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.		

Baljit Singh
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The case stands deferred to 03.10.2017.

54	Case No.:36/22/81-ALC2/2016	Party Name:MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
	HQ File :01/81/050/00541/AM17/	RLA File :02/24/040/00161/AM17/	Lic.No/Date:0210207218 21.12.2016	
	Decision : NC decided to ratify the adhoc norms for the above AA as per MoS UO. No.2(9)2017-TD dated 15.06.2017 (Copy enclosed). RA may take suitable consequential action accordingly.			

55	Case No.:18/25/81-ALC2/2016	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
	HQ File :01/81/050/00613/AM17/	RLA File :22/21/040/00069/AM17/	Lic.No/Date:2210015617 23.12.2016	
	Decision : NC decided to ratify the norms for the above AS per DHI comments vide their UO No. 3/73/2017-TSW(B) dated nil as under: Item 1 to 3 - Net to net with accountability clause - GN4. RA may take suitable consequential action accordingly.			

56	Case No.:28/22/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00533/AM17/	RLA File :10/24/040/00092/AM17/	Lic.No/Date:1010059679 05.01.2017	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.			

57	Case No.:41/22/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00546/AM17/	RLA File :05/24/040/00477/AM17/	Lic.No/Date:0510401091 05.01.2017	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to M/o Mines for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.			

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58	Case No.:13/25/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00608/AM17/	RLA File :10/24/040/00095/AM17/	Lic.No/Date:1010059691 13.01.2017	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 03.10.2017.				

59	Case No.:33/2/81-ALC2/2017	Party Name:VISHAL STEELS	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00033/AM18/	RLA File :03/95/040/00691/AM17/	Lic.No/Date:0310810594 18.01.2017	Defer Date: 03.10.2017
Decision : NC noted that reply submitted by the firm is not as per DIPP deficiency letter dated 11.07.2017 NC decided to ask the firm to submit point-wise reply for examination of the case.				
The case stands deferred to 03.10.2017.				

60	Case No.:17/25/81-ALC2/2016	Party Name:JINDAL SAW LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
	HQ File :01/81/050/00612/AM17/	RLA File :05/23/040/00492/AM17/	Lic.No/Date:0510401352 19.01.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/60 dated 18.09.2017 as under :				
1. Thickness of 3LPE coating in export item at Sl. No. 1 may be specified as 3.0 mm. 2. Thickness of CWC in export item at Sl. No. 1 may be specified as under: 9003.6 Meters: 40 mm 3000 Meters: 90 mm 3. Description of export item at Sl. No. 2 may be modified as "CS Seamless Bend Pipes Size 12.75 Inches x12.70 MM" 4. Net weight of export items at Sl. No. 1 & 2 may be specified as 4467.97 MT, & 17.73 MT respectively. 5. Import item at Sl. No. 1 shall be of relevant grade as contained in the export item at Sl. No. 1 and its quantity may be allowed as 12003.6 Meters on net to net basis. 6. Quantity of import item at Sl. No. 2 may be allowed as applied for. 7. Quantity of import item at Sl. No. 3 viz. Epoxy Powder of relevant grade may be allowed as 1.455 MT as per SION C-1291. 8. Quantity of import item at Sl. No. 4 viz. Adhesive of relevant grade may be allowed as 3.19 MT as per SION C-1291. 9. Quantity of import item at Sl. No. 5 viz. Polyethylene(PE) of relevant grade may be				



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allowed as applied for i.e. 37.255 MT as per SION C-1291.

10. Import item at Sl. No. 6 viz. Sintered Powder may be deleted.
11. Word "Relevant" may be prefixed with the description of import item at Sl. No. 7 and its quantity may be allowed as 1.03 Kgs./Kg. content in export items at Sl. No. 1 as claimed by the firm.
12. Quantity of import item at Sl. No. 8 viz. Cement may be allowed as 1.05 Kgs./kg. content in export items at Sl. No. 1.
13. Import items at Sl. No. 9 may be allowed on net to net basis with accountability clause.
14. Quantity of import item at Sl. No. 10 may be allowed as 183.6 Meters as 1.02 Mtr./Mtr. content in export item at Sl. No. 2.

RA may take suitable consequential action accordingly.

Case No.:27/2/81-ALC2/2017	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:11/81- ALC2/2017 22.08.2017	Approved
HQ File :01/81/050/00027/AM18/	RLA File :05/24/040/00517/AM17/	Lic.No/Date:0510401367 20.01.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO 61 No. 12/62/2017-TSW/61 dated 18.09.2017 as under :			
1. Words "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 2. 2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 65751 Kgs. & 4949 Kgs. respectively as 1.01 Kgs./Kg. content in export item.			
RA may take suitable consequential action accordingly.			

Case No.:24/2/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:11/81- ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00024/AM18/	RLA File :03/95/040/00685/AM17/	Lic.No/Date:0310810765 25.01.2017	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MSME for 62 comments. NC decided to await their comments and defer the case.			
The case stands deferred to 03.10.2017			

Case No.:24/25/81-ALC2/2016	Party Name:RSAL STEEL PRIVATE LIMITED	Meet No/Date:11/81- ALC2/2017 22.08.2017	Approved
HQ File :01/81/050/00619/AM17/	RLA File :56/24/040/00041/AM17/	Lic.No/Date:5610005069 27.01.2017	
Decision : NC decided to ratify the adhoc norms for the above AA as per MoS UO.			

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Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

No.2(11)2017-TD dated 13.07.2017 (Copy enclosed).

RA may take suitable consequential action accordingly.

Case No.:28/2/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:11/81- ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00028/AM18/	RLA File :05/24/040/00537/AM17/	Lic.No/Date:0510401434 31.01.2017	Defer Date: 03.10.2017
64	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017		

Case No.:29/2/81-ALC2/2017	Party Name:TUBEX INDIA	Meet No/Date:11/81- ALC2/2017 22.08.2017	Rejected
HQ File :01/81/050/00029/AM18/	RLA File :05/24/040/00553/AM17/	Lic.No/Date:0510401449 31.01.2017	
65	Decision : NC observed that DIPP deficiency letter sent to firm on 27.06.2017 followed with reminder dated 14.08.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.		

Case No.:9/25/81-ALC2/2016	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:11/81- ALC2/2017 22.08.2017	Approved
HQ File :01/81/050/00604/AM17/	RLA File :02/24/040/00223/AM17/	Lic.No/Date:0210207301 02.02.2017	
66	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/66 dated 18.09.2017 as under : 1. Quantity of import item may be allowed as applied for i.e. 2063.1 MT taking clue from SION C-1153. RA may take suitable consequential action accordingly.		

Case No.:12/25/81-ALC2/2016	Party Name:COSMOS ENGITECH PVT LTD	Meet No/Date:11/81- ALC2/2017 22.08.2017	Status: Deferred
67	HQ File :01/81/050/00607/AM17/	RLA File :34/24/040/00317/AM17/	Lic.No/Date:3410042906 02.02.2017
	Decision : NC noted that firm was requested to send information as per DIPP UO dated		

Bej

11.07.2017. NC decided to send a reminder and defer the case.

The case stands deferred to 03.10.2017.

68	Case No.:30/2/81-ALC2/2017	Party Name:UM CABLES LTD.,	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
	HQ File :01/81/050/00030/AM18/	RLA File :03/95/040/00761/AM17/	Lic.No/Date:0310810907 02.02.2017	
	Decision : NC decided to ratify the norms for the above AA as per MeitY UO No. 17(33)/2017-IPHW dated 21.08.2017 (copy enclosed).			
	RA may take suitable consequential action accordingly.			

69	Case No.:5/25/81-ALC2/2016	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00600/AM17/	RLA File :05/23/040/00512/AM17/	Lic.No/Date:0510401503 03.02.2017	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 03.10.2017			

70	Case No.:12/2/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
	HQ File :01/81/050/00012/AM18/	RLA File :04/24/040/00194/AM17/	Lic.No/Date:0410162805 10.02.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/70 dated 18.09.2017 as under :			
	1. Quantity of import item may be allowed as 868.44 MT on repeat basis as per their Advance Authorization No. 0410160382 dated 06.04.2015 ratified in NC meeting No. 24/81 dated 08/03/2016.			
	RA may take suitable consequential action accordingly.			

71	Case No.:34/2/81-ALC2/2017	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00034/AM18/	RLA File :05/24/040/00556/AM17/	Lic.No/Date:0510401633 14.02.2017	Defer Date: 03.10.2017
	Decision : NC observed that DHI vide their UO dated 15.5.2017 has sought certain			

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information from the firm. NC decided to send a reminder and defer the case.

The case stands deferred to 03.10.2017

72	Case No.: 20/2/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00020/AM18/	RLA File :02/24/040/00235/AM17/	Lic.No/Date:0210207375 20.02.2017	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 03.10.2017			

73

Case No.:25/25/81-ALC2/2016	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
HQ File :01/81/050/00620/AM17/	RLA File :05/23/040/00517/AM17/	Lic.No/Date:0510401774 23.02.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/73 dated 18.09.2017 as under :

1. Size of cables their length and net weighs may be specified as under:

Size	Qty. in Kms.	Net Export Weight (Kgs.)
4 C X 16 mm ²	270	96026
4 C X 25 mm ²	389	190419
4 C X 35 mm ²	96.5	61060
4 C X 50 mm ²	16	13612
TOTAL	771.5	36117

2. Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod (E.C. Grade) may be allowed as applied for i.e. 175478.9 Kgs. taking clue from Engineering Table 5.

RA may take suitable consequential action accordingly.

74	Case No.: 8/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00008/AM18/	RLA File :10/24/040/00113/AM17/	Lic.No/Date:1010059731 23.02.2017	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MeitY for			

comments. NC decided to await their comments and defer the case.

The case stands deferred to 03.10.2017

75	Case No.: 9/2/81-ALC2/2017 HQ File :01/81/050/00009/AM18/	Party Name: FCI OEN CONNECTORS LIMITED RLA File :10/24/040/00112/AM17/	Meet No/Date: 11/81- ALC2/2017 22.08.2017 Lic.No/Date: 1010059732 23.02.2017	Status: Deferred Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017				

76	Case No.: 4/2/81-ALC2/2017 HQ File :01/81/050/00004/AM18/	Party Name: ATC PRECISION COMPONENTS P LTD RLA File :05/23/040/00496/AM17/	Meet No/Date: 11/81- ALC2/2017 22.08.2017 Lic.No/Date: 0510401808 01.03.2017	Status: Deferred Defer Date: 03.10.2017
Decision : NC observed that application for the above AA was referred to DIPP (Chemical Division). NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.				

77	Case No.: 21/2/81-ALC2/2017 HQ File :01/81/050/00021/AM18/	Party Name: MANASH KUMAR PAUL RLA File :02/24/040/00222/AM17/	Meet No/Date: 11/81- ALC2/2017 22.08.2017 Lic.No/Date: 0210207425 02.03.2017	Status: Deferred Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017				

78	Case No.: 18/2/81-ALC2/2017 HQ File :01/81/050/00018/AM18/	Party Name: LEADSTONE ENERGY LTD. RLA File :02/24/040/00247/AM17/	Meet No/Date: 11/81- ALC2/2017 22.08.2017 Lic.No/Date: 0210207442 06.03.2017	Approved
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/78 dated 18.09.2017 as under : 1. Quantity of import item may be allowed as under: (i) For export item at Sl. No. 1 as 302.82 MT as 1.03 Kgs./Kg. content in export item.				

(ii) For export item at Sl. No. 2 as 1.03 Kgs./Kg. content in export item.

RA may take suitable consequential action accordingly.

79	Case No.:10/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00010/AM18/	RLA File :10/24/040/00117/AM17/	Lic.No/Date:1010059734 09.03.2017	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 03.10.2017				

80	Case No.:5/2/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00005/AM18/	RLA File :11/24/040/00007/AM17/	Lic.No/Date:1110028270 17.03.2017	Defer Date: 03.10.2017
Decision : NC observed that reply of the firm has been forwarded to DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 03.10.2017				

81	Case No.:13/2/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
	HQ File :01/81/050/00013/AM18/	RLA File :04/24/040/00224/AM17/	Lic.No/Date:0410162907 23.03.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/81 dated 18.09.2017 as under :				
1. Quantity of import item may be allowed as 868.44 MT on repeat basis as per their Advance Authorization No. 0410160382 dated 06.04.2015 ratified in NC meeting No. 24/81 dated 08/03/2016.				
RA may take suitable consequential action accordingly.				

82	Case No.:26/5/81-ALC2/2017	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00132/AM18/	RLA File :03/95/040/00859/AM17/	Lic.No/Date:0310812136 27.03.2017	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				

The case stands deferred to 03.10.2017.

Case No.:3/5/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
HQ File :01/81/050/00109/AM18/	RLA File :04/24/040/00229/AM17/	Lic.No/Date:0410162937 29.03.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/83 dated 18.09.2017 as under : 1. Quantity of import item may be allowed as 868.44 MT on repeat basis as per their Advance Authorization No. 0410160382 dated 06.04.2015 ratified in NC meeting No. 24/81 dated 08/03/2016. RA may take suitable consequential action accordingly.			

Case No.:2/11/81-ALC2/2017	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
HQ File :01/81/050/00240/AM18/	RLA File :03/94/040/01150/AM17/	Lic.No/Date:0310812183 29.03.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/84 dated 18.09.2017 as under : 1. Quantity of import item may be allowed as applied for i.e. 18054 Kgs. as 1.02 Kgs./Kg. content in export items. RA may take suitable consequential action accordingly.			

Case No.:22/5/81-ALC2/2017	Party Name:SHREE-JI POWERLINES	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00128/AM18/	RLA File :03/95/040/00966/AM17/	Lic.No/Date:0310812251 30.03.2017	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 03.10.2017.			

Case No.:23/5/81-ALC2/2017	Party Name:SHREE-JI POWERLINES	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00129/AM18/	RLA File :03/95/040/00967/AM17/	Lic.No/Date:0310812250 30.03.2017	Defer Date: 03.10.2017

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Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 03.10.2017.

87	Case No.: 10/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00171/AM18/	RLA File :03/95/040/01027/AM17/	Lic.No/Date:0310812320 31.03.2017	Defer Date: 03.10.2017
	Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case.			
	The case stands deferred to 03.10.2017.			

88	Case No.: 21/5/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00127/AM18/	RLA File :03/95/040/01025/AM17/	Lic.No/Date:0310812355 04.04.2017	Defer Date: 03.10.2017
	Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 03.10.2017.			

89	Case No.: 6/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00167/AM18/	RLA File :03/95/040/00009/AM18/	Lic.No/Date:0310812422 10.04.2017	Defer Date: 03.10.2017
	Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case.			
	The case stands deferred to 03.10.2017.			

90	Case No.: 7/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00168/AM18/	RLA File :03/95/040/01043/AM17/	Lic.No/Date:0310812420 10.04.2017	Defer Date: 03.10.2017
	Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case.			

B.S.

V.K.

The case stands deferred to 03.10.2017.

Case No.:8/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00169/AM18/	RLA File :03/95/040/00008/AM18/	Lic.No/Date:0310812421 10.04.2017	Defer Date: 03.10.2017
91 Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case.			
The case stands deferred to 03.10.2017.			

Case No.:24/5/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
HQ File :01/81/050/00130/AM18/	RLA File :03/95/040/01046/AM17/	Lic.No/Date:0310812436 11.04.2017	
92 Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/92 dated 18.09.2017 as under :			
1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 20 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 20. 3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 5, 7, 8 & 20. 4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 3 & 5 to 20. 5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 6 to 9. 6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 5, 8 to 10 & 20. 7. Quantity of import item at Sl. No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 4 & 10 to 20. 8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 4 & 10 to 20. 9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 5, 8 to 10 & 20. 10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1 to 3, 6 & 9 to 19. 11. Quantity of import item at Sl. No. 10 i.e. Lead Ingot may be allowed as 1.01 kgs/kg content in the export items at Sl. No. 13 to 19. 12. Quantity of import item at Sl. No. 11 i.e. Glass Mica Tape may be allowed as 1.02			

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Kgs./Kg. content in the export items at Sl. No. 1, 11 to 13, 16, 17 & 19.

RA may take suitable consequential action accordingly.

Case No.:33/5/81-ALC2/2017	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
HQ File :01/81/050/00139/AM18/	RLA File :03/94/040/00031/AM18/	Lic.No/Date:0310812490 13.04.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/93 dated 18.09.2017 as under : 1. Words “of relevant grade” may be suffixed with the description of import item and its quantity may be allowed as 285715 Kgs. as 1.20 Kgs./Kg. content in the export item after taking clue from SION C-594. RA may take suitable consequential action accordingly.			

Case No.:34/5/81-ALC2/2017	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
HQ File :01/81/050/00140/AM18/	RLA File :03/94/040/00032/AM18/	Lic.No/Date:0310812489 13.04.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/94 dated 18.09.2017 as under : 1. Words “of relevant grade” may be suffixed with the description of import item and its quantity may be allowed as 128572 Kgs. as 1.20 Kgs./Kg. content in the export item after taking clue from SION C-594. RA may take suitable consequential action accordingly.			

Case No.:9/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00170/AM18/	RLA File :03/95/040/00037/AM18/	Lic.No/Date:0310812603 19.04.2017	Defer Date: 03.10.2017
Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case. The case stands deferred to 03.10.2017.			

Case No.:17/5/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES	Meet No/Date:11/81-ALC2/2017	Status: Deferred
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	PRIVATE LIMITED	22.08.2017	
HQ File :01/81/050/00123/AM18/	RLA File :05/24/040/00028/AM18/	Lic.No/Date:0510402276 20.04.2017	Defer Date: 03.10.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 03.10.2017.			

Case No.: 3/11/81-ALC2/2017	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:11/81- ALC2/2017 22.08.2017	Approved
HQ File :01/81/050/00241/AM18/	RLA File :03/94/040/00053/AM18/	Lic.No/Date:0310812720 24.04.2017	
97	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/97 dated 18.09.2017 as under :		
	1. Quantity of import item may be allowed as applied for i.e. 102000 Kgs. as 1.02 Kgs./Kg. content in export items.		
	RA may take suitable consequential action accordingly.		

Case No.: 3/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:11/81- ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00164/AM18/	RLA File :03/95/040/00057/AM18/	Lic.No/Date:0310812754 25.04.2017	Defer Date: 03.10.2017
98	Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case.		
	The case stands deferred to 03.10.2017.		

Case No.: 4/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:11/81- ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00165/AM18/	RLA File :03/95/040/00058/AM18/	Lic.No/Date:0310812757 25.04.2017	Defer Date: 03.10.2017
99	Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case.		
	The case stands deferred to 03.10.2017.		

100	Case No.: 5/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:11/81- ALC2/2017	Status: Deferred
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		22.08.2017	
HQ File :01/81/050/00166/AM18/	RLA File :03/95/040/00059/AM18/	Lic.No/Date:0310812782 25.04.2017	Defer Date: 03.10.2017
Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case.			
The case stands deferred to 03.10.2017.			

101	Case No.:29/5/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00135/AM18/	RLA File :03/95/040/00044/AM18/	Lic.No/Date:0310812841 26.04.2017	Defer Date: 03.10.2017
	Decision : NC observed that firm was requested to submit information as per DIPP deficiency letter dated 30.05.2017 followed with reminder dated 14.08.2017. NC decided to await reply and defer the case.			
	The case stands deferred to 03.10.2017.			

102	Case No.:28/5/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00134/AM18/	RLA File :03/95/040/00079/AM18/	Lic.No/Date:0310812943 28.04.2017	Defer Date: 03.10.2017
	Decision : NC observed that reply of the firm received and sent to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 03.10.2017.			

103	Case No.:2/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00163/AM18/	RLA File :03/95/040/00078/AM18/	Lic.No/Date:0310812942 28.04.2017	Defer Date: 03.10.2017
	Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case.			
	The case stands deferred to 03.10.2017.			

104	Case No.:8/5/81-ALC2/2017	Party Name:FUJIKURA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
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HQ File :01/81/050/00114/AM18/	RLA File :31/83/040/00003/AM18/	Lic.No/Date:3110066713 01.05.2017	Defer Date: 03.10.2017
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Decision : NC observed that application for the above AA was referred to MSME. MSME has returned the application stating that firm is not an MSME. NC decided to send the application to DIPP for comments and defer the case.

The case stands deferred to 03.10.2017.

Case No.: 9/5/81-ALC2/2017	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:11/81- ALC2/2017 22.08.2017	Approved
HQ File :01/81/050/00115/AM18/	RLA File :05/24/040/00040/AM18/	Lic.No/Date:0510402399 01.05.2017	

105 **Decision :** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/105 dated 18.09.2017 as under :

1. Words "Relevant" may be prefixed with the description of import items at Sl. No.1 & 2.
2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 90900 Kgs. & 10100 Kgs. respectively as 1.01 Kgs./Kg. content in export item.

RA may take suitable consequential action accordingly.

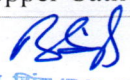
Case No.: 12/5/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:11/81- ALC2/2017 22.08.2017	Approved
HQ File :01/81/050/00118/AM18/	RLA File :05/23/040/00640/AM17/	Lic.No/Date:0510402415 02.05.2017	

106 **Decision :** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/106 dated 18.09.2017 as under :

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km
1	393.3	7	2450.1	13	426.8	19	815
2	301.3	8	4644.9	14	188.2	20	1029.9
3	492.8	9	924.2	15	274.1	21	1418.1
4	696.9	10	3423.1	16	373.1	22	279.5
5	264	11	782.8	17	461		
6	207.3	12	1358.1	18	646.1		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:


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- a) For Export products mentioned at Sl. No. 5, 6 & 14 to 21 as per Engineering Table-4.
 - b) For Export product mentioned at Sl. No. 22, as 1.01 Kgs./kg content in the export product.
3. Words "Semi Conductive XLPE Compound" may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 7 to 10.
 4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 22.
 5. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 22.
 6. Quantitty of import item at Sl. No. 5 i.e. Galvanised Steel Wire/G.I Wire may be restricted as 7177.9 Kgs. and may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1 to 4, 7, 8, 11, 12 & 14 to 22.
 7. Quantities of import item at Sl. No 6 viz. Aluminium Wire Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1 to 4, 7, 8, 11 & 12, as per Engineering Table-5.
 - b) For Export products mentioned at Sl. No. 9, 10 & 13 as 608.2 Kgs./Km, 2387.5 Kgs./Km & 244.9 Kgs./Km respectively, taking clue from Engineering Table 5.

RA may take suitable consequential action accordingly.

107	Case No.:9/11/81-ALC2/2017	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00247/AM18/	RLA File :04/24/040/00013/AM18/	Lic.No/Date:0410163049 02.05.2017	Defer Date: 03.10.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/62/2017-TSW/107 dated 18.09.2017 as under : 1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise. The case stands deferred to 03.10.2017.			

108	Case No.:13/5/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
	HQ File :01/81/050/00119/AM18/	RLA File :05/23/040/00001/AM18/	Lic.No/Date:0510402455 04.05.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide				

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UO No. 12/42/2017-TSW/144 dated 30 /05/2017 as under :

1. Quantity of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) (Electrolytic grade) may be allowed as 16340.9 Kgs. as per Engineering Table 5 .

RA may take suitable consequential action accordingly.

109	Case No.:32/5/81-ALC2/2017	Party Name:MEHTA TUBES LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00138/AM18/	RLA File :03/95/040/01040/AM17/	Lic.No/Date:0310813091 05.05.2017	Defer Date: 03.10.2017
	Decision : NC observed that firm was requested submit information as per DIPP deficiency letter dated 11.07.2017. NC decided to send a reminder defer the case. The case stands deferred to 03.10.2017.			

110	Case No.:8/11/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00246/AM18/	RLA File :03/95/040/00112/AM18/	Lic.No/Date:0310813249 12.05.2017	Defer Date: 03.10.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/62/2017-TSW/110 dated 18.09.2017 as under : 1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format. 2. Area of export item & import item. 3. Thickness of import item. The case stands deferred to 03.10.2017.			

111	Case No.:7/11/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00245/AM18/	RLA File :03/95/040/00155/AM18/	Lic.No/Date:0310813563 25.05.2017	Defer Date: 03.10.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/62/2017-TSW/111 dated 18.09.2017 as under : 1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format. 2. Area of export item & import item. 3. Thickness of import item. The case stands deferred to 03.10.2017.			

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Case No.:4/11/81-ALC2/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status:Case Added
HQ File :01/81/050/00242/AM18/	RLA File :03/95/040/00181/AM18/	Lic.No/Date:0310814032 16.06.2017	Defer Date:
112 Decision : NC observed that DIPP (Chemical Division) vide their deficiency letter No.TSW U.O. 7/361/2017/TSW/141 dated 05.09.2017 has sought certain information from the firm. NC decided to await the reply of the firm and defer the case. The case stands deferred to 03.10.2017.			

Case No.:5/11/81-ALC2/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status:Case Added
HQ File :01/81/050/00243/AM18/	RLA File :03/95/040/00183/AM18/	Lic.No/Date:0310814030 16.06.2017	Defer Date:
113 Decision : NC observed that DIPP (Chemical Division) vide their deficiency letter No.TSW U.O. 7/361/2017/TSW/141 dated 05.09.2017 has sought certain information from the firm. NC decided to await the reply of the firm and defer the case. The case stands deferred to 03.10.2017.			

Case No.:6/11/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status:Deferred
HQ File :01/81/050/00244/AM18/	RLA File :03/95/040/00237/AM18/	Lic.No/Date:0310814090 19.06.2017	Defer Date: 03.10.2017
114 Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/62/2017-TSW/114 dated 18.09.2017 as under : 1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format. 2. Area of export item & import item. 3. Thickness of import item. The case stands deferred to 03.10.2017.			

Case No.:10/11/81-ALC2/2017	Party Name:GOEL STEELS	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
HQ File :01/81/050/00248/AM18/	RLA File :05/23/040/00114/AM18/	Lic.No/Date:0510403181 20.06.2017	
115 Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/115 dated 18.09.2017 as under :			

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1. Words "containing 196000 Kgs. of Non-Magnetic Stainless Steel Grade 201" may be suffixed with the description of export product.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 215600 Kgs. as 1.10 Kgs./Kg. content in the export items.

RA may take suitable consequential action accordingly.

116	Case No.:1/8/81-ALC2/2017	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00162/AM18/	RLA File :04/24/040/00043/AM18/	Lic.No/Date:0410163268 21.06.2017	Defer Date: 03.10.2017
	Decision : NC observed that hard copy of the application not received from RA, Chennai. NC decided to send a reminder and defer the case. The case stands deferred to 03.10.2017.			

117	Case No.:13/11/81-ALC2/2017	Party Name:JINDAL SAW LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00251/AM18/	RLA File :05/23/040/00123/AM18/	Lic.No/Date:0510403225 23.06.2017	Defer Date: 03.10.2017
	Decision : NC decided to ask the firm to submit information as per DIPP comments vide UO No. 12/62/2017-TSW/117 dated 18.09.2017 as under : 1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format. 2. Details of manufacturing activities on import items , if any The case stands deferred to 03.10.2017.			

118	Case No.:11/11/81-ALC2/2017	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
	HQ File :01/81/050/00249/AM18/	RLA File :04/24/040/00068/AM18/	Lic.No/Date:0410163295 29.06.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/118 dated 18.09.2017 as under : 1. Quantity of import item at Sl. No. 1 may be allowed as 14247.2 Kgs. taking clue from Engineering Tables 4 & 5. RA may take suitable consequential action accordingly.			

119	Case No.:14/11/81-ALC2/2017	Party Name:KEI INDUSTRIES	Meet No/Date:11/81-	Status:
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	LIMITED	ALC2/2017 22.08.2017	Deferred
HQ File :01/81/050/00252/AM18/	RLA File :05/23/040/00138/AM18/	Lic.No/Date:0510403355 07.07.2017	Defer Date: 03.10.2017
Decision :NC decided to ask the firm to submit information as per DIPP UO No. 12/62/2017-TSW/119 dated 18.09.2017 as under : 1. Net weight of each Cable. 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred to 03.10.2017.			

120	Case No.:16/11/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
	HQ File :01/81/050/00254/AM18/	RLA File :05/23/040/00125/AM18/	Lic.No/Date:0510403354 07.07.2017	Defer Date: 03.10.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/62/2017-TSW/120 dated 18.09.2017 as under : 1. Net weight of each Cable. 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred to 03.10.2017.			

121	Case No.:12/11/81-ALC2/2017	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:11/81-ALC2/2017 22.08.2017	Approved
	HQ File :01/81/050/00250/AM18/	RLA File :04/24/040/00070/AM18/	Lic.No/Date:0410163324 11.07.2017	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/121 dated 18.09.2017 as under : 1. Words "Relevant " may be prefixed with the description of import items at Sl. No. 1 to 4 and their quantities may be allowed as 1.02 Kgs./Kg. content in export items at Sl. No. 1 to 4 respectively, as claimed by the applicant. RA may take suitable consequential action accordingly.			

122	Case No.:15/11/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2017 22.08.2017	Status: Deferred
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HQ File :01/81/050/00253/AM18/	RLA File :05/23/040/00150/AM18/	Lic.No/Date:0510403376 12.07.2017	Defer Date: 03.10.2017
Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/62/2017-TSW/122 dated 18.09.2017 as under : 1. Net weight of each Cable. 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred to 03.10.2017.			

Case No.:17/11/81-ALC2/2017	Party Name:PADIA EXPORTS PVT. LTD.	Meet No/Date:11/81- ALC2/2017 22.08.2017	Approved
HQ File :01/81/050/00255/AM18/	RLA File :05/24/040/00167/AM18/	Lic.No/Date:0510403400 14.07.2017	
123	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/123 dated 18.09.2017 as under : 1. Export item to contain 460 MT of Non-Magnetic Stainless Steel Grade 201. 2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 506 MT as 1.10 Kgs./Kg. content in export item. RA may take suitable consequential action accordingly.		

Case No.:1/11/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:11/81- ALC2/2017 22.08.2017	Status: Deferred
HQ File :01/81/050/00239/AM18/	RLA File :03/94/040/00303/AM18/	Lic.No/Date:0310814921 31.07.2017	Defer Date: 03.10.2017
124	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/62/2017-TSW/124 dated 18.09.2017 as under : 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred to 03.10.2017.		

Offline Agenda of Meeting No. 11/81 dated 22.08.2017 actually held on 19.09.2017

125

Case No. AR- 194	M/S. CARCLO TECHNICAL PLASTICS (P) LTD.
Meeting No. 11/81	HQ File No.:01/81/162/0043/AM'14/DES-II/
Dated:- 22.08.2017	RLA File No.: 1/02/2010:EOU:CSEZ/
Subject:	Fixation of scrap/wastage norms.
Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	

126

Case No. AR- 195	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 11/81	HQ File No.: 01/81/50/00447/AM14/DES.II/
Dated:- 22.08.2017	RLA File No.: 03/95/040/00616/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013.
Decision: NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	

127

Case No. AR- 196	M/S. SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED
Meeting No. 11/81	HQ File No.:01/81/050/00376/AM11/DES-II/
Dated:- 22.08.2017	RLA File No.: 05/24/040/00460/AM10/
Subject:	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.
Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	

128

Case No. AR- 197	M/S. TRAFOMEC INDIA MAGNETICS PRIVATE LIMITED
Meeting No. 11/81	HQ File No.: 01/81/050/00270/AM13/DES-II/
Dated:- 22.08.2017	RLA File No.: 07/24/040/00216/AM13/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710090674 dated 11.09.2012.
Decision: NC observed that DHI deficiency letter sent to firm on 13.04.2017 followed with reminder dated 19.05.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.	

Baljit

RA may take suitable consequential action accordingly.

129

Case No. AR- 199	M/S. LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting No. 11/81	HQ File No.: 01/81/050/00473/AM15/DES-II/
Dated:- 22.08.2017	RLA File No.: 07/24/040/00250/AM15/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014.
Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	

130

Case No. AR- 200	M/S. CROMPTON GREAVES LIMITED
Meeting No. 11/81	HQ File No.: 01/81/050/00505/AM15/DES-II/
Dated:- 22.08.2017	RLA File No.: 03/94/040/00268/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789692 dated 26.09.2014.
Decision : NC observed that DHI deficiency letter sent to firm on 09.08.2017. NC decided to send a reminder to firm and defer the case.	
The case stands deferred to 03.10.2017.	

131

Case No. AR- 202	M/S. DELPHI CONNECTION SYSTEMS PRIVATE LIMITED
Meeting No. 11/81	HQ File No.:01/81/050/00103/AM16/DES-II/
Dated:- 22.08.2017	RLA File No.: 10/24/040/00135/AM15
Subject:	Fixation of norms in respect of advance authorization no. 1010059079 dated 25.03.2015.
Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	

132

Case No. AR- 203	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 11/81	HQ File No.:01/81/050/00421/AM15/DES-II/
Dated:- 22.08.2017	RLA File No.: 10/24/040/00058/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010058810 dated 26.09.2014.
Decision: NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	

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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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New Delhi

133

Case No. AR- 204	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 11/81	HQ File No.:01/81/050/00154/AM16/DES-II/
Dated:- 22.08.2017	RLA File No.: 10/24/040/00140/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010059108 dated 13.04.2015.
Decision: NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	

134

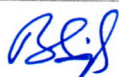
Case No. AR- 205	M/S. VINEY CORPORATION PRIVATE LIMITED
Meeting No. 11/81	HQ File No.:01/81/050/00016/AM15/DES-II/
Dated:- 22.08.2017	RLA File No.: 05/24/040/00337/AM14
Subject:	Modification/amendment of norms in respect of advance authorization no. 0510378011 dated 03.02.2014
Decision: NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	

135

Case No. AR- 206	M/S. TEXMACO RAIL & ENGINEERING LIMITED
Meeting No. 11/81	HQ File No.:01/81/050/00125/AM15/DES.II/
Dated:- 22.08.2017	RLA File No.: 02/24/040/00138/AM14/
Subject:	Ratification of norms in respect advance authorization no. 0210196856 dated 26.11.2013.
Decision: NC observed that application for the above AA was returned by DHI stating that export item relates to DIPP as per ITCHS code. Accordingly, application has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017	

136

Case No. AR- 207	M/S. WILLIAMS CONTROLS INDIA PRIVATE LIMITED
Meeting No. 11/81	HQ File No.: 01/81/050/00420/AM14/DES.II/
Dated:- 22.08.2017	RLA File No.: 31/82/040/00186/AM14/
Subject:	Modification/amendment in fixed norms in respect of advance authorization no. 3110061138 dated 22.11.2013.
Decision: NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	



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Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

137

Case No. AR- 208	M/S. ALSTOM PROJECTS INDIA LIMITED
Meeting No. 11/81	HQ File No.: 01/81/050/00515/AM12/DES.II/
Dated:- 22.08.2017	RLA File No.: 03/94/040/01033/AM12/
Subject:	Ratification of Norms of Advance Authorization No. 0310683926 dated 29.02.2012.
Decision: NC observed that DHI deficiency letter sent to firm on 22.08.2017. NC decided to send a reminder to firm and defer the case.	
The case stands deferred to 03.10.2017.	

138

Case No. AR- 209	M/S. VINDHYA TELELINKS LIMITED
Meeting No. 11/81	HQ File No.: 01/81/050/00166/AM14/DES-II/
Dated:- 22.08.2017	RLA File No.: 11/24/040/00021/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 1110027518 dated 10.06.2013.
Decision: NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	

139

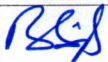
Case No. AR- 211	M/S. METAL PORT
Meeting No. 11/81	HQ File : 01/81/050/00123/AM17/DES-II/
Dated:- 22.08.2017	RLA File : 03/95/040/00079/AM17/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310804562 dated 11.05.2016.
Decision: NC noted that firm has requested for modification of the norms. Accordingly, the comments of DIPP obtained and same are under examination.	
The case stands deferred to 03.10.2017.	

140

Case No. AR- 215	M/S. TRIVENI AERONAUTICS PRIVATE LIMITED, TUMKUR
Meeting No. 11/81	HQ File No: 01/81/061/00002/AM18/DES-II/
Dated:- 22.08.2017	CSEZ File No.1/43/2008:EOU:CSEZ/403/
Subject:	Fixation of scrap/wastage norms on regular basis under 100% EOU.
Decision: NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	

141

Case No. AR- 216	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
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 बलजीत सिंह / BALJIT SINGH
 उपायुक्त निदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
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 Ministry of Commerce & Industry
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 Udyog Bhawan, New Delhi

Meeting No. 11/81	HQ File No: 01/81/050/00213/AM11/DES-II/
Dated:- 22.08.2017	RLA File No: 05/23/040/00230/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510261567 dated 31.03.2010.
Decision: NC observed that DIPP deficiency letter sent to firm on 09.08.2017 seeking certain information. NC decided to send a reminder and defer the case.	
The case stands deferred to 03.10.2017	

142

Case No. AR- 217	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 11/81	HQ File No: 01/81/050/00578/AM10/DES-II/
Dated:- 22.08.2017	RLA File No: 05/23/040/00176/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510259435 dated 25.02.2010.
Decision: NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	

143

Case No. AR- 219	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 11/81	HQ File No: 01/81/050/00302/AM12/DES-II/
Dated:- 22.08.2017	RLA File No: 05/23/040/00199/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510305231 dated 14.10.2011.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	

144

Case No. AR- 220	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 11/81	HQ File No: 01/81/050/00293/AM12/DES-II/
Dated:- 22.08.2017	RLA File No: 05/23/040/00196/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510305232 dated 14.10.2011.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	

145

Case No. AR- 221	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 11/81	HQ File No: 01/81/050/00395/AM12/DES-II/

B.S.

Dated:- 22.08.2017	RLA File No: 05/23/040/00321/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510310197 dated 02.12.2011.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	

146

Case No. AR- 222	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 11/81	HQ File No: 01/81/050/00020/AM13/DES-II/
Dated:- 22.08.2017	RLA File No: 05/23/040/00435/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510317273 dated 10.02.2012.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017.	

147

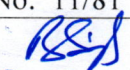
Case No. AR- 227	M/S. CROMPTON GREAVES LIMITED
Meeting No. 11/81	HQ File No.: 01/81/050/00624/AM08/DES-II/
Dated:- 22.08.2017	RLA File No.: 03/94/040/00634/AM08/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310444382 dated 26.09.2007.
Decision: NC noted that case was referred to DHI for comments. DHI has asked whether the refurbishing is comes under manufacture. In case the same covered under the manufacture, the firm may be asked to provide the details of new inputs and what is done with the old / earlier fittings for fixation of norms.	
The case stands deferred to 03.10.2017.	

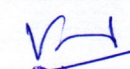
148

Case No. AR- 228	M/S. HINDALCO INDUSTRIES LIMITED
Meeting No. 11/81	HQ File No.: 01/81/050/00440/AM16/DES-II/
Dated:- 22.08.2017	RLA File No.: 34/24/040/00171/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 3410040605 dated 08.10.2014.
Decision: NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017	

149

Case No. AR- 229	M/S. KEI INDUSTRIES LIMITED
Meeting No. 11/81	HQ File No: 01/81/050/00539/AM17/DES-II/


बलजीत सिंह /BALJIT SINGH
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Ministry of Commerce & Industry
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कांग्रेस विभाग/Dept. of Commerce
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Dated:- 22.08.2017	RLA File No: 05/23/040/00450/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510401144 dated 05.01.2017.
Decision: NC decided to modify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/229-A/R dated 18.09.2017 as under :	
As exports have already been completed and content of "Nylon Compound" has been indicated in Shipping Bills, for the purpose of redemption, description of export items at Sl. No. 1 to 4 may be restored as per Advance Authorization.	
RA may Take suitable consequential action accordingly.	

150

Case No. AR- 230	M/S. KEI INDUSTRIES LIMITED
Meeting No. 11/81	HQ File No: 01/81/050/00538/AM17/DES-II/
Dated:- 22.08.2017	RLA File No: 05/23/040/00408/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510400797 dated 14.12.2016.
Decision: NC decided to modify the norms for the above AA as per DIPP comments vide UO No. 12/62/2017-TSW/230-A/R dated 18.09.2017 as under :	
As exports have already been completed and content of "Nylon Compound" has been indicated in Shipping Bills , for the purpose of redemption, description of export items at Sl. No. 14 to 35 & 45 to 68 may be restored as per Advance Authorization.	
RA may Take suitable consequential action accordingly.	

151

Case No. AR- 231	M/S. MARINO CABLES INDIA PRIVATE LIMITED
Meeting No. 11/81	HQ File No: 01/81/050/00382/AM17/DES-II/
Dated:- 22.08.2017	RLA File No: 05/24/040/00242/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510399551 dated 24.08.2016.
Decision: NC observed that DIPP deficiency letter dated 09.08.2017 sent to firm. NC decided to send a reminder and defer the case.	
The case stands deferred to 03.10.2017.	

152

Case No. AR- 232	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 11/81	HQ File No: 01/81/050/00363/AM16/DES.II/
Dated:- 22.08.2017	RLA File No: 09/24/040/00462/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910062829 dated 03.11.2015.
Decision: NC decided to modify the norms for the above AA by allowing wastage of Import	

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Udyog Bhawan, New Delhi

Item No. 5 to 7 on repeat basis of AA No.0910045982 dated 21.03.2011 as per DHI recommendation.

RA may take subsequent consequential action accordingly.

153

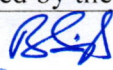
Case No. AR- 233	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 11/81	HQ File No: 01/81/050/00224/AM17/DES.II/
Dated:- 22.08.2017	RLA File No: 09/24/040/00013/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910063609 dated 09.05.2016.
Decision: NC decided to modify the norms for the above AA by allowing wastage of Import Item No. 6 to 9 on net-to-net basis as per condition of GN-4 for Engineering Product as per DHI recommendation.	
RA may take subsequent consequential action accordingly.	

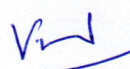
154

Case No. AR- 234	M/S. VINDHYA TELELINKS LIMITED
Meeting No. 11/81	HQ File No: 01/81/050/00529/AM12/DES-II/
Dated:- 22.08.2017	RLA File No: 11/24/040/00055/AM12/
Subject:	Modification of fixed norms in respect of advance authorization no. 1110026712 dated 25.01.2012.
Decision: NC decided to modify the norms for the above AA as per DOT I D. No. 15-02/2017-IP dated 13.07.2017 as under :	
- The allowed wastage percentage for Copper and Polyethylene remains unchanged i.e. 1% for copper (being precious metal) and 2% for Polyethylene. - Calculation of Continuous Cast Copper wire rod has been reworked and reworked quantity Continuous Cast Copper wire rod after allowing 1% wastage is 243687.25 kg and net content of copper in of export product should be 241274.50 kg.	
RA may take suitable consequential action accordingly.	

155

Case No. AR- 243	M/S. APAR INDUSTRIES LIMITED
Meeting No. 11/81	HQ File :01/81/050/00603/AM17/DES-II/
Dated:- 22.08.2017	RLA File :34/24/040/00295/AM17/
Subject:	Modification of fixed norms in respect of advance authorization no. 3410042884 dated 24.01.2017.
Decision: NC decided to ask the firm to submit the information as DIPP UO No. 12/62/2017-TSW/243-A/R dated 18.09.2017 as under :	
Calculations for the net content of 1175.675 MT of Aluminium in the export item(ACCC) supported by the size and area of Aluminum wires.	


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 Government of India
 New Delhi-110011

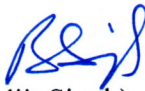

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
 Foreign Trade Development Officer
 निदेशक महानिदेशालय
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 New Delhi-110011

The case stands deferred to 03.10.2017.

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Case No. AR- 244	M/S. JLC ELECTROMET PRIVATE LIMITED
Meeting No. 11/81	HQ File :01/81/050/00015/AM17/DES-II/
Dated:- 22.08.2017	RLA File :13/24/040/00041/AM16/
Subject:	Modification of fixed norms in respect of advance authorization no. 1310048113 dated 25.01.2016.
Decision: NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 03.10.2017	

Date:04.10.2017
Place: New Delhi


(Baljit Singh)
Deputy Director General Foreign Trade

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


(Vinod Kumar Kashyap)
Foreign Trade Development Officer
विदेश व्यापार विकास अधिकारी
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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22.08.2017

Government of India
Ministry of Electronics and Information Technology
Department of Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No 0510313434 dated 4.01.2012 issued in favour of M/s. Digidrives Pvt. Ltd. Faridabad

Reference DGFT U.O No. 01/81/50/596/AM17/DES-11/37 dated 28.02.2017 vide which comments of this Department have been sought on the above mentioned application of M/s. Digidrives Pvt. Ltd., Faridabad for export of "Control Panel for AC Drive".

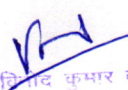
2. The FOB value of export is Rs. 35700000.00 (US\$686538.00) and CIF value of Import is Rs. 16,300.00.00 (US\$ 313462.00).

3. The application has been examined in the Department of Information Technology from technical angle. Based on the details provided by the party, this Department recommends ratification of norms of advance authorization On net to net basis with accountability clause on nil wastage basis


(Asha Nangia)
Director

Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(19)/2017-IPHW dated 1.08.2017


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग विभाग
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार निदेशक (अभिव्यक्ति)
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग (Dept. of Commerce)
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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22.08.2017

भारत सरकार
Government of India
संचार और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Communications & Information Technology
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
Department of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.deity.gov.in

संख्या
No. 17(35)/2017-IPHW

दिनांक
Date 11.08.2017

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0210207097 dated 21.10.2016 issued in favour of M/s .Hindustan Engineering and Industries Ltd., Calcutta.

Reference Your U.O.. No. 01/81/50/534/AM 17/DES-11/06 dated 26.5.2017 seeking comments of this Department on the above mentioned application of M/s Hindustan Engineering and Industries Ltd., Calcutta. for export of "Single Turnout UIC 54(350HT)-1/6R:110m with Switch Rail Weldable CMS Crossing with EDH."

2. In this regard, it is stated that since the export item doesn't relates to MeitY, thus, DGFT may seek the comments from the concerned Ministry.


(Asha Nangia)
Director

Shri Vinod Kumar Kashyap
FTDO
O/o DGFT
Udyog Bhavan
New Delhi



बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

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Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-II) Advance Licence 0210207218 dated 21.12.2016 of M/s Manaksia Coated Metals and Industries Limited, Kolkata

DGFT may refer to their UO No. 01/81/50/541/AM17/DES-2/454 dated 07.06.2017 on the subject mentioned above. In this connection, it is informed that the applicant is importing 1250.0 MT of Hot Dipped galvanized non alloy steel sheets /coils of thickness 0.45 mm and also 750 MT of Hot Dipped galvanized non alloy steel sheets in coils of thickness 0.48 mm against export of 1257 MT of pre-painted galvanized non alloy steel sheets/ coils of thickness 0.48 mm and 754 MT of pre-painted galvanized non alloy steel sheets/ coils of thickness 0.50 mm.

It is informed that the description of item of export "**pre-painted Galvanized Non Alloy Steel Sheets/Coils**" is a standard terminology as per national/international standard and also as per IS 14246. Therefore, the same description of item of export may be considered against the item of export mentioned at C-469 (modified) vide PN No 33(RE: 2012)/2009-2014 dated 30.11.2012. The quantity of item of import may be calculated vide SI No. 13 & 14 of Engineering table -1A (PPGI) of PN No 33(RE: 2012)/2009-2014 dated 30.11.2012.

In view of the above, the following Quantity of import is recommended against the export of the aforesaid Pre-painted Galvanized Non Alloy Steel Sheets/Coils.

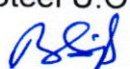
SI No	Item of Export	Qty	Item of import	Qty in Kg
1	Prepainted Galvanized Non Alloy Steel Sheets/Coils Thickness 0.48 mm	1257 MT	Cold Rolled Galvanized Non Alloy Steel Sheets/Coils Thickness of 0.45 mm	1235.22 MT
2	Prepainted Galvanized Non Alloy Steel Sheets/Coils Thickness 0.50 mm	754 MT	Cold Rolled Galvanized Non Alloy Steel Sheets/Coils Thickness of 0.48 mm.	741.77 MT



(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(9)/2017-TD dated 15.06.2017


बलजीत सिंह / BALJIT SINGH
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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशक, उद्योग भवन
Foreign Trade Development Officer
उद्योग भवन, नई दिल्ली-110011
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi

Government of India
Department of Heavy Industry
TSW(B) Section

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22-08-2017

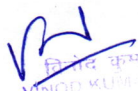
Ref: ID No. 1/81/50/613/AM-17/DES-II
AA No: 2210015617 - JST Satsalit Transformers

Item 1 to 3 – Net to net with accountability Clause. *any*


(K.K. Tiwari)
Industrial Advisor

Dy.DGFT, DES.I
F.No.3/73/2017-TSW(B)


बलजीत सिंह / BALJIT SINGH
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विनोद कुमार कश्यप
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Directorate General of Foreign Trade
व्यापार विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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22.8.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/08/2017- Case No. 17/25/81 (M/s Jindal SAW Limited) (Advance Authorization No. 0510401352 dated 19.01.2017)

Advance Authorization may be ratified as under:

1. Thickness of 3LPE coating in export item at Sl. No. 1 may be specified as 3.0 mm.
2. Thickness of CWC in export item at Sl. No. 1 may be specified as under:
9003.6 Meters: 40 mm
3000 Meters: 90 mm
3. Description of export item at Sl. No. 2 may be modified as "CS Seamless Bend Pipes Size 12.75 Inches x12.70 MM"
4. Net weight of export items at Sl. No. 1 & 2 may be specified as 4467.97 MT, & 17.73 MT respectively.
5. Import item at Sl. No. 1 shall be of relevant grade as contained in the export item at Sl. No. 1 and its quantity may be allowed as 12003.6 Meters on net to net basis.
6. Quantity of import item at Sl. No. 2 may be allowed as applied for.
7. Quantity of import item at Sl. No. 3 viz. Epoxy Powder of relevant grade may be allowed as 1.455 MT as per SION C-1291.
8. Quantity of import item at Sl. No. 4 viz. Adhesive of relevant grade may be allowed as 3.19 MT as per SION C-1291.
9. Quantity of import item at Sl. No. 5 viz. Polyethylene(PE) of relevant grade may be allowed as applied for i.e. 37.255 MT as per SION C-1291.
10. Import item at Sl. No. 6 viz. Sintered Powder may be deleted.
11. Word "Relevant" may be prefixed with the description of import item at Sl. No. 7 and its quantity may be allowed as 1.03 Kgs./Kg. content in export items at Sl. No. 1 as claimed by the firm.
12. Quantity of import item at Sl. No. 8 viz. Cement may be allowed as 1.05 Kgs./kg. content in export items at Sl. No. 1.
13. Import items at Sl. No. 9 may be allowed on net to net basis with accountability clause.
14. Quantity of import item at Sl. No. 10 may be allowed as 183.6 Meters as 1.02 Mtr./Mtr. content in export item at Sl. No. 2.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/60 dated 18/09/2017

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापार एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

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विनायक कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार निदेशक, उपनिदेशक
Foreign Trade, Deputy Director
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापार एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi

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22.08.2017

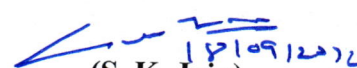
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/08/2017- Case No. 27/2/81 (M/s Shivalik Bimetal Controls Ltd.)
(Advance Authorization No. 0510401367 dated 20.01.2017)

Advance Authorisation may be ratified as under:

1. Words "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 2.
2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 65751 Kgs. & 4949 Kgs. respectively as 1.01 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/61 dated 18/09/2017



बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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विरेंद्र कुमार कश्यप
VIRENDRA KUMAR KASHYAP
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Foreign Trade Development Officer
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Division

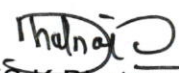
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22.08.2017

Subject: Ratification of Advance Authorization No 5610005069 dated 27.01.2017.

DGFT may refer to their UO No 01/81/619/ 00393 /AM-17/DES-II/19 dated 29.06.2017 whereby the reply received from M/s RSAL Steel Pvt Ltd, Indore has been forwarded to Ministry of Steel for our comments/views.

In the above connection, it may be noted that Ministry of Steel vide UO of even No dated 30.12.2015 had requested DGFT to ask the applicant for furnishing the breakup of thicknesses to be exported and quantity thereof and calculation of quantity of import items strictly as per SION under the aforesaid AA.

As per the detail submitted by the applicant, the quantity of items of import required for per tonne production of the export product as per SION 473 and Zinc requirement as per Engineering Table-2 of Hand Book of Procedure Vol-II has been calculated and is annexed herewith for consideration of NORMS Committee.


(S.K. Bhatnagar)
Deputy Industrial Adviser

✓ **Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.**
Ministry of Steel U.O.No. 2(11)/2017-TD dated 13.07.2017


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m ²)	Quantity of Input per ton of export product						
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Pickling Oil (Kg)	Steel Strapping (Kg)	VCI Rusto - Paper (Sq Metre)
1	5610005069 dated 27.01.2017	Cold rolled Galvanized (Plan/corrugated) Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade having thickness 0.38 to 0.54 mm and zinc coating 80 gms/m ²	4934.635									
			981.955	0.38	80	27.280	1087.5	1.25	0.35	0.45	2.00	5.00
			495.945	0.44	80	24.100	1091.1	1.25	0.35	0.45	2.00	5.00
			1490.465	0.48	80	21.580	1093.9	1.25	0.35	0.45	2.00	5.00
			1966.270	0.54	80	19.540	1096.2	1.25	0.35	0.45	2.00	5.00


 श्री विनोद कुमार काश्यप
 Deputy Director, Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-110001

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 श्री विनोद कुमार काश्यप
 Deputy Director, Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-110001

66
22.08.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/08/2017- Case No. 9/25/81 (M/s Associated Pigments Ltd.) (Advance Authorization No. 0210207301 dated 02.02.2017)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 2063.1 MT taking clue from SION C-1153

Norms committee may take a view

18/09/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/66 dated 18/09/2017

B.S.

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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V.K.

विनोद कुमार कश्यप
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Foreign Trade Development Officer
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Directorate General of Foreign Trade
वाणिज्य विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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22.08.2017

Government of India
Ministry of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310810907 dated 2.2.2017 issued in favour of M/s. UM Cables Ltd. Mumbai

Reference DGFT U.O. No 01/81/50/030/AM18/DES-11/19 dated 13.04.2017 vide which comments of this Department have been sought on the above mentioned application of M/s. UM Cables Ltd. Mumbai for export of "Optical Fibre Cable".

2. The FOB value of export is Rs.151,497,200.00 (US\$ 2,227,900.00) and CIF value of Import is Rs 122,694,351.00 (US\$ 1,778,179.00).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as follows:-

S.No.	Description	UOM	Wastage allowed %	Quantity Recommended
1.	Single Mode Optical Fiber	KM	4.00	143905.49
2.	Polybutylene Terphthalate(PBT)	KG	2.00	43803.81
3.	Cable filling Compound	KG	1.50	26573.82
4.	HDPE Black Compound	KG	2.00	77305.43
5.	LLDPE Compound	KG	2.00	77305.43
6.	Colouring Ink	KG	1.00	170.515
7.	MS Tape Coated With Co-polymer	KG	0.5%	9648.18


(Asha Nangia)
Director

Shri Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(33)/2017-IPHW dated 21.08.2017


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Udyog Bhawan, New Delhi-110011

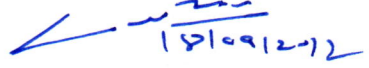
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/08/2017- Case No. 12/2/81 (M/s Jain Metal Rolling Mills) (Advance Authorization No. 0410162805 dated 10.02.2017)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item may be allowed as 868.44 MT on repeat basis as per their Advance Authorization No. 0410160382 dated 06.04.2015 ratified in NC meeting No. 24/81 dated 08/03/2016:

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12//62/2017-TSW/70 dated 18/09/2017


बलजीत सिंह /BALJIT SINGH
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Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 30/05/2017- Case No. 25/25/81 (M/s Essar Ferro Alloys Company)
(Advance Authorization No. 0510401774 dated 23.02.2017)

Advance authorization may be ratified as under:

1. Size of cables their length and net weighs may be specified as under:

Size	Qty. in Kms.	Net Export Weight (Kgs.)
4 C X 16 mm ²	270	96026
4 C X 25 mm ²	389	190419
4 C X 35 mm ²	96.5	61060
4 C X 50 mm ²	16	13612
TOTAL	771.5	36117

2. Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod (E.C. Grade) may be allowed as applied for i.e. 175478.9 Kgs. taking clue from Engineering Table 5.

Norms committee may take a view


18/09/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/73 dated 18/09/2017



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22.8.2017

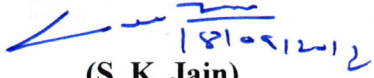
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/08/2017- Case No. 18/2/81 (M/s Leadstone Energy Ltd.) (Advance Authorization No. 0210207442 dated 06.03.2017)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as under:
 - (i) For export item at Sl. No. 1 as 302.82 MT as 1.03 Kgs./Kg. content in export item.
 - (ii) For export item at Sl. No. 2 as 1.03 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/78 dated 18/09/2017


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22.08.2017

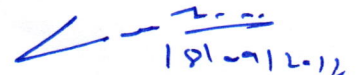
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/08/2017- Case No. 13/2/81 (M/s Jain Metal Rolling Mills) (Advance Authorization No. 0410162907 dated 23.03.2017)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item may be allowed as 868.44 MT on repeat basis as per their Advance Authorization No. 0410160382 dated 06.04.2015 ratified in NC meeting No. 24/81 dated 08/03/2016:

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12//62/2017-TSW/81 dated 18/09/2017



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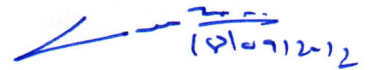
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/08/2017- Case No. 3/5/81 (M/s Jain Metal Rolling Mills) (Advance Authorization No. 0410162937 dated 29.03.2017)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item may be allowed as 868.44 MT on repeat basis as per their Advance Authorization No. 0410160382 dated 06.04.2015 ratified in NC meeting No. 24/81 dated 08/03/2016:

Norms committee may take a view


(S. K. Jain)

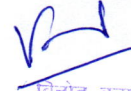
Development Officer

Norms Committee II

DIPP No. 12//62/2017-TSW/83 dated 18/09/2017



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22.08.2017

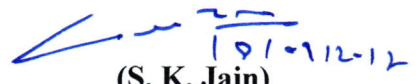
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/08/2017-Case No. 2/11/81 (M/s Jay Bhawani Metal Industries)
(Advance Authorization No. 0310812183 dated 29.03.2017)**

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 18054 Kgs. as 1.02 Kgs./Kg. content in export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/84 dated 18/09/2017


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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

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22.8.2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/08/2017- Case No. 24/5/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310812436 dated 11.04.2017)**

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 20 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 20.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 5, 7, 8 & 20.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 3 & 5 to 20.
5. Quantity of import item at Sl. No. 4 i.e. ZHFR Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 6 to 9.
6. Quantity of import item at Sl. No. 5 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 5, 8 to 10 & 20.
7. Quantity of import item at Sl. No. 6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 4 & 10 to 20.
8. Quantity of import item at Sl. No. 7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 4 & 10 to 20.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 5, 8 to 10 & 20.
10. Quantity of import item at Sl. No. 9 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1 to 3, 6 & 9 to 19.
11. Quantity of import item at Sl. No. 10 i.e. Lead Ingot may be allowed as 1.01 kgs/kg content in the export items at Sl. No. 13 to 19.
12. Quantity of import item at Sl. No. 11 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 1, 11 to 13, 16, 17 & 19.

Norms committee may take a view

12/09/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/92 dated 18/09/2017

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Annexure

EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310812436 DT. 11.04.2017)

Sr. No.	Size & type Of Cables	QTY (MTRS)	Total Cable Weight (MTs)
1	Copper Cond. Covered with Glass Mica Tape XLPE Insulated Individual & Overall Shielded PVC Sheathed Armoured Cables Below 1000 V.		
1.01	2 Pair X 4 Sq.MM	19000	19.950
2	Copper Cond. XLPE Insulated Overall Shielded PVC Sheathed Armoured Instrumentation Cables Below 1000 V.		
2.01	2 Pair X 0.9 Sq.MM	3000	0.885
2.02	1 Pair X 1 Sq.MM	1800	0.396
		4800	1.281
3	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
3.01	3 Core X 16 Sq.MM	900	1.017
3.02	5 Core X 70 Sq.MM	500	2.290
3.03	3 Core X 4 Sq.MM	2400	1.140
3.04	3 Core X 2.5 Sq.MM	1000	0.390
		4800	4.837
4	Copper Conductor PVC Insulated Unarmoured Cables Below 1000 V.		
4.01	1 Core X 6 Sq.MM	1500	0.102
4.02	1 Core X 16 Sq.MM	500	0.083
4.03	1 Core X 25 Sq.MM	750	0.195
4.04	1 Core X 6 Sq.MM	750	0.051
4.05	1 Core X 6 Sq.MM	1500	0.102
4.06	1 Core X 2.5 Sq.MM	3000	0.096
		8000	0.629
5	Aluimium Cond. Covered with Semi. Cond. Compound XLPE Insulated Cu. Wire Screened with Cu. Tape MDPE Sheathed Uarmoured Cables 11 KV.		
5.01	3 Core X 185 Sq.MM	4500	18.090
5.02	3 Core X 185 Sq.MM	4500	18.090
5.03	3 Core X 300 Sq.MM	4000	21.160
		13000	57.340
6	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables Below 1000 V.		
6.01	4 Core X 400 Sq.MM	2500	47.460

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विनय कुमार कश्यप
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7	Copper Conductor XLPE Insulated ZHFR Sheathed Al. Wire Armoured Cables Below 1000 V.		
7.01	1 Core X 150 Sq.MM	9000	15.570
8	Cu. Cond. Covered with Semi. Cond. Comp. XLPE Insulated Cu. Tape ZHFR Sheathed Al. Wire Armoured Cables 11 KV.		
8.01	1 Core X 300 Sq.MM	3999	15.396
8.02	1 Core X 120 Sq.MM	2300	5.934
		6299	21.330
9	Cu. Cond. Covered with Semi. Cond. Comp. XLPE Insulated Cu. Tape ZHFR Sheathed Armoured Cables 11 KV.		
9.01	3 Core X 185 Sq.MM	3000	29.700
10	Cu. Cond. Covered with Semi. Cond. Comp. XLPE Insulated Cu. Tape PVC Sheathed Armoured Cables 11 KV.		
10.01	3 Core X 120 Sq.MM	3000	22.230
10.02	3 Core X 150 Sq.MM	3000	25.290
		6000	47.520
11	Copper Cond. Covered With Glass Mica Tape XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
11.01	2 Core X 2.5 Sq.MM	750	0.315
12	Cu. Cond. Covered with Glass Mica Tape XLPE Insulated Overall Shielded PVC Sheathed Armoured Instrumentation Cables Below 1000 V.		
12.01	1 Pair X 1 Sq.MM	750	0.214
13	Cu. Cond. Covered With Glass Mica Tape XLPE Insulated Overall Shielded PVC , Lead Inner Sheathed PVC Outer Sheathed Armoured Cables Below 1000 V.		
13.01	2 Core X 2.5 Sq.MM	2800	3.584
13.02	4 Core X 2.5 Sq.MM	1000	1.500
13.03	16 Core X 2.5 Sq.MM	3450	10.074
13.04	30 Core X 2.5 Sq.MM	3450	15.801
		10700	30.959
14	Cu. Cond. XLPE Insulated Overall Shielded PVC , Lead Inner Sheathed PVC Outer Sheathed Armoured Cables Below 1000 V.		
14.01	4 Core X 2.5 Sq.MM	3450	4.278
14.02	6 Core X 2.5 Sq.MM	5175	7.607
		8625	11.885

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विनोद कुमार कश्यप
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15	Cu. Cond. XLPE Insulated PVC , Lead Inner Sheathed PVC Outer Sheathed Armoured Cables Below 1000 V.		
15.01	2 Core X 70 Sq.MM	3450	13.317
15.02	2 Core X 4 Sq.MM	1000	1.180
15.03	2 Core X 2.5 Sq.MM	3450	3.588
		7900	18.085
16	Cu. Cond. Covered With Glass Mica Tape XLPE Insulated Individual & Overall Shielded PVC , Lead Inner Sheathed PVC Outer Sheathed Armoured Instrumentation Cables Below 1000 V.		
16.01	4 Pair X 1 Sq.MM	3450	6.458
16.02	10 T X 1 Sq.MM	3450	12.768
		6900	19.227
17	Cu. Cond. Covered With Glass Mica Tape XLPE Insulated Overall Shielded PVC , Lead Inner Sheathed PVC Outer Sheathed Armoured Instrumentation Cables Below 1000 V.		
17.01	3 Pair X 1 Sq.MM	3450	4.074
17.02	10 Pair X 1 Sq.MM	3450	8.756
17.03	12 Pair X 1 Sq.MM	3450	9.329
17.04	1 Pair X 1.5 Sq.MM	8220	6.338
17.05	1 T X 1.5 Sq.MM	4200	3.515
		22770	32.012
18	Cu. Cond. XLPE Insulated Overall Shielded PVC Lead Inner Sheathed PVC Outer Sheathed Armoured Instrumentation Cables Below 1000 V.		
18.01	2 Pair X 0.5 Sq.MM	4000	3.108
18.02	4 Pair X 1 Sq.MM	3450	3.830
18.03	12 Pair X 1 Sq.MM	3450	7.659
18.04	3 Pair X 1 Sq.MM	5175	5.175
18.05	1 Pair X 1.5 Sq.MM	4000	2.680
		20075	22.452
19	Cu. Cond. Covered With Glass Mica Tape XLPE Insulated I&O Shielded PVC & Lead Inner Sheathed PVC Outer Sheathed Armoured Instrumentation Cables Below 1000 V.		
19.01	10 Pair X 1 Sq.MM	6900.000	17.250
19.02	3 Pair X 1 Sq.MM	5175.000	6.521
		12075	23.771
20	Al. Cond. Covered with Semi Cond. Comp. XLPE Insulated CU. Wire Screened with CU Tape PVC Sheathed Unarmoured Cables 8.7/15 KV.		
20.01	1 Core X 120 Sq. MM	10178	10.738

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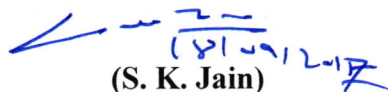
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/08/2017 - Case No. 33/5/81 (M/s Bhandari Foils & Tubes Ltd.)
(Advance Authorization No. 0310812490 dated 13.04.2017)

Advance Authorisation may be ratified as under:

1. Words "of relevant grade" may be suffixed with the description of import item and its quantity may be allowed as 285715 Kgs. as 1.20 Kgs./Kg. content in the export item after taking clue from SION C-594.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/93 dated 18/09/2017


बलजीत सिंह / BALJIT SINGH
उप महाविदेशी व्यापार
Deputy Director General of Foreign Trade
विदेशी व्यापार महाविदेशी
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेशी व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेशी व्यापार महाविदेशी
Directorate General of Foreign Trade
वाणिज्य मंत्रालय, नई दिल्ली
Udyog Bhawan, New Delhi

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22.08.2017

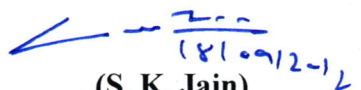
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/08/2017 - Case No. 34/5/81 (M/s Bhandari Foils & Tubes Ltd.)
(Advance Authorization No. 0310812489 dated 13.04.2017)**

Advance Authorisation may be ratified as under:

1. Words "of relevant grade" may be suffixed with the description of import item and its quantity may be allowed as 128572 Kgs. as 1.20 Kgs./Kg. content in the export item after taking clue from SION C-594.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/94 dated 18/09/2017


बलजीत सिंह / BALJIT SINGH
उप महासिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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विनोद कुमार काश्यप
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97
22.8.2017

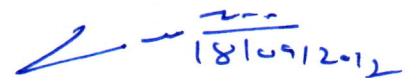
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/08/2017-Case No. 3/11/81 (M/s Jay Bhawani Metal Industries)
(Advance Authorization No. 0310812720 dated 24.04.2017)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 102000 Kgs. as 1.02 Kgs./Kg. content in export items.

Norms committee may take a view


18/09/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/97 dated 18/09/2017


बलजीत सिंह / BALJIT SINGH
उप महाविदेशी व्यापार
Deputy Director General of Foreign Trade
विदेशी व्यापार महाविदेशी व्यापार
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
एड्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेशी व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महाविदेशी व्यापार
Deputy Director General of Foreign Trade
वाणिज्य मंत्रालय, नई दिल्ली
Ministry of Commerce, New Delhi
Udyog Bhawan, New Delhi

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22.08.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/08/2017- Case No. 9/5/81 (M/s Shivalik Bimetal Controls Ltd.)
(Advance Authorization No. 0510402399 dated 01.05.2017)

Advance Authorisation may be ratified as under:

1. Words "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 2.
2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 90900 Kgs. & 10100 Kgs. respectively as 1.01 Kgs./Kg. content in export item.

Norms committee may take a view

18/09/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/105 dated 18/09/2017

BSJ

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
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VK

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य मंत्रालय, नई दिल्ली
Udyog Bhawan, New Delhi

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22.08.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/08/2017 - Case No. 12/5/81(M/s KEI Industries Limited) (Advance Authorization No. 0510402415 dated 02.05.2017)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km	Sl. No.	Net Export Weight Kgs./Km
1	393.3	7	2450.1	13	426.8	19	815
2	301.3	8	4644.9	14	188.2	20	1029.9
3	492.8	9	924.2	15	274.1	21	1418.1
4	696.9	10	3423.1	16	373.1	22	279.5
5	264	11	782.8	17	461		
6	207.3	12	1358.1	18	646.1		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 5, 6 & 14 to 21 as per Engineering Table-4.
 - b) For Export product mentioned at Sl. No. 22, as 1.01 Kgs./kg content in the export product.
 3. Words " Semi Conductive XLPE Compound" may be deleted from the description of import item at Sl. No. 2 and quantities of XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 7 to 10.
 4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 22.
 5. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 22.
 6. Quantitty of import item at Sl. No. 5 i.e. Galvanised Steel Wire/G.I Wire may be restricted as 7177.9 Kgs. and may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1 to 4, 7, 8, 11, 12 & 14 to 22.
 7. Quantities of import item at Sl. No 6 viz. Aluminium Wire Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1 to 4, 7, 8, 11 & 12, as per Engineering Table-5.
 - b) For Export products mentioned at Sl. No. 9, 10 & 13 as 608.2 Kgs./Km, 2387.5 Kgs./Km & 244.9 Kgs./Km respectively, taking clue from Engineering Table 5.
- Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/106 dated 18/09/2017

बलजीत सिंह /BALJIT SINGH
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Directorate General of Foreign Trade
व्यापार एवं उद्योग विभाग
Ministry of Commerce & Industry
एड्यो ग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

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विनोद कुमार कश्यप
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Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

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18.09.2017

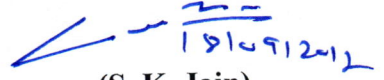
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/08/2017 - Case No. 9/11/81 (M/s Diamond Engineering (Chennai)
Pvt. Limited) (Advance Authorization No. 0410163049 dated 02.05.2017)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 1, 3, 4, 5 & 11 of Standard Deficiency Format, export item wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/62/2017-TSW/107 dated 18/09/2017


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
कमिशनर एवं निदेशक, उद्योग
Minister of State, Industry
उद्योग विभाग, नई दिल्ली
Udyog Bhawan, New Delhi-110001


विनोद कुमार कश्यप
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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

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22.08.2017

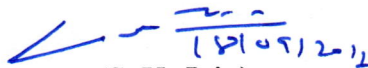
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/08/2017 - Case No. 8/11/81 (M/s Param Industries) (Advance Authorization No. 0310813249 dated 12.05.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format.
2. Area of export item & import item.
3. Thickness of import item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/62/2017-TSW/110 dated 18/09/2017


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापार एवं उद्योग विभाग
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनीत कुमार कश्यप
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Directorate General of Foreign Trade
व्यापार विकास विभाग
Udyog Bhawan, New Delhi

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22.08.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/08/2017 - Case No. 7/11/81 (M/s Param Industries) (Advance Authorization No. 0310813563 dated 25.05.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format.
2. Area of export item & import item.
3. Thickness of import item.

Norms committee may take a view

22/08/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/62/2017-TSW/111 dated 18/09/2017

BLS

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग विभाग
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

VK

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, उद्योग विभाग
Udyog Bhawan, New Delhi

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

112-113
22.08.2017

Subject: i) Advance Authorization No. 0310814032 dated 16.6.2017;
ii) Advance Authorization No. 0310814030 dated 16.6.2017- M/s. Nicomet Industries Ltd..

Ref: i) DGFT U.O. No. 01/81/50/257/AM 18/DES-II/281 dated 16.8.2017
ii) DGFT U.O. No. 01/81/50/243/AM 18/DES-II/282 dated 16.8.2017

DGFT may please refer to their above mentioned cases and the following information may be asked from the firm:

- Complete calculation for requirement of raw materials indicating materials balance, chemical reaction and molecular weight of each raw material and export product.
- Import content of raw materials in export product and also to indicate nickel content in import item no. 1.
- Manufacturing process indicating stage wise wastage of raw material for manufacturing of export product.
- Consumption of all the raw materials with corresponding production of the export product for the last three years duly certified by concerned Central Excise / Chartered Accountant.
- Commercial value of Cobalt Salt produced in the process as by- product.


(NAND LAL)
Consultant
05.9.2017

DGFT (DES-II)
TSW U.O. 7/361/2017/TSW | 141

Copy to : Shri S.K. Jain, D.O., DIPP.


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
काणिज्य एवं उद्योग विभाग
Ministry of Commerce
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार निदेशक (अतिरिक्त)
Foreign Trade Development Officer
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
काणिज्य विभाग, उद्योग विभाग
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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22.08.2017

Department of Industrial Policy & Promotion

(TSW)

NC Meeting dated 22/08/2017 - Case No. 6/11/81 (M/s Param Industries) (Advance Authorization No. 0310814090 dated 19.06.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format.
2. Area of export item & import item.
3. Thickness of import item.

Norms committee may take a view

18.09.2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/62/2017-TSW/114 dated 18/09/2017

B.S.
बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
सामंजस एवं उद्योग विभाग
Ministry of Commerce and Industry
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Udyog Bhavan, New Delhi-110001

V.H.
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशक
Foreign Trade Directorate General
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
सामंजस एवं उद्योग विभाग
Ministry of Commerce and Industry
उद्योग भवन, नई दिल्ली-110001
Udyog Bhavan, New Delhi-110001

115
22.08.2017

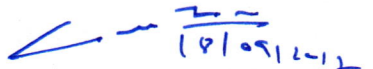
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/08/2017 - Case No. 10/11/81 (M/s Goel Steels) (Advance Authorization No. 0510403181 dated 20.06.2017)

Advance Authorisation may be ratified as under:

1. Words "containing 196000 Kgs. of Non-Magnetic Stainless Steel Grade 201" may be suffixed with the description of export product.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 215600 Kgs. as 1.10 Kgs./Kg. content in the export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/115 dated 18/09/2017


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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22.8.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/08/2017- Case No. 13/11/81 (M/s Jindal Saw Limited) (Advance Authorization No. 0510403225 dated 23.06.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format.
2. Details of manufacturing activities on import items , if any

Norms committee may take a view

18/09/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/117 dated 18/09/2017

बलजीत सिंह /BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
कलकत्ता नगर निगम
Ministry of Commerce
Udyog Bhawan, New Delhi-110002

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महाविदेशीय
Foreign Trade Development Officer
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi-110002

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22.08.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/08/2017 - Case No. 11/11/81 (M/s Siechem Technologies Pvt. Limited) (Advance Authorization No. 0410163295 dated 29.06.2017)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 14247.2 Kgs. taking clue from Engineering Tables 4 & 5.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/118 dated 18/09/2017


बलजीत सिंह/BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग विभाग
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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22.08.2017

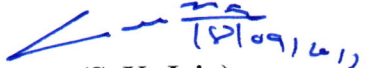
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/08/2017 - Case No. 14/11/81 M/s KEI Industries Limited) (Advance Authorization No. 0510403355 dated 07.07.2017)

Firm may be asked to submit the following information:

1. Net weight of each Cable.
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/119 dated 18/09/2017


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
कार्मिक एवं सहायक मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

120
22.08.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/08/2017 - Case No. 16/11/81 M/s KEI Industries Limited) (Advance Authorization No. 0510403354 dated 07.07.2017)

Firm may be asked to submit the following information:

1. Net weight of each Cable.
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view


18/09/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/120 dated 18/09/2017


बलजीत सिंह / BALJIT SINGH
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

121
22.08.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/08/2017 - Case No. 12/11/81 (M/s Tempel Precision Metal Products India Pvt. Limited) (Advance Authorization No. 0410163324 dated 11.07.2017)

Advance Authorisation may be ratified as under:

1. Words "Relevant " may be prefixed with the description of import items at Sl. No. 1 to 4 and their quantities may be allowed as 1.02 Kgs./Kg. content in export items at Sl. No. 1 to 4 respectively, as claimed by the applicant.

Norms committee may take a view

18/09/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/62/2017-TSW/121 dated 18/09/2017

18/9

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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VK

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उद्योग भवन, नई दिल्ली
Udyog Bhawan New Delhi

122
22.08.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/08/2017 - Case No. 15/11/81 M/s KEI Industries Limited) (Advance Authorization No. 0510403376 dated 12.07.2017)

Firm may be asked to submit the following information:

1. Net weight of each Cable.
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view


18/09/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/122 dated 18/09/2017



बलजीत सिंह /BALJIT SINGH
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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विनोद कुमार कश्यप
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Directorate General of Foreign Trade
वाणिज्य विभाग Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

123
22.08.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/08/2017- Case No. 17/11/81 (M/s Padia Exports Pvt. Ltd.) (Advance Authorization No. 0510403400 dated 14.07.2017)

Advance Authorisation may be ratified as under:

1. Export item to contain 460 MT of Non-Magnetic Stainless Steel Grade 201.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 506 MT as 1.10 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/123 dated 18/09/2017



बलजीत सिंह /BALJIT SINGH
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi

124
22.08.2017

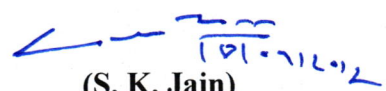
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/08/2017 - Case No. 1/11/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310814921 dated 31.07.2017)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

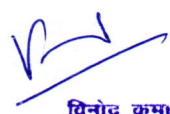
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/124 dated 18/09/2017


बलजीत सिंह /BALJIT SINGH
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Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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Udyog Bhawan New Delhi

AR-208
22.8.2017

Government of India
Department of Heavy Industry
TSW(B) Section

Ref: ID No. 1/81/50/515/AM-12/DES-II
AA No: 310683926 –Alstom Projects

Documentary evidence regarding sale proceeds of CRNGO Waste vis-à-vis the cif value of raw material may be provided to examine the request.



(K.K. Tiwari)
Industrial Advisor

Dy.DGFT, DES.II
F.No.3/50/2012-TSW(B) dated 22/8/2017



बलजीत सिंह /BALJIT SINGH
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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N.T. Road, New Delhi-110011



विनोद कुमार कश्यप
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N.T. Road, New Delhi

AR. 229

22.08.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/08/2017 - Case No. A/R-229 (M/s KEI Industries Limited) (Advance Authorization No. 0510401144 dated 05.01.2017)

As exports have already been completed and content of "Nylon Compound" has been indicated in Shipping Bills, for the purpose of redemption, description of export items at Sl. No. 1 to 4 may be restored as per Advance Authorization.

Norms committee may take a view

18/09/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW /229-A/R dated 18/09/2017



बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग विभाग
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-230
22.08.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/08/2017 - Case No. A/R-230 (M/s KEI Industries Limited) (Advance Authorization No. 0510400797 dated 14.12.2016)

As exports have already been completed and content of "Nylon Compound" has been indicated in Shipping Bills, for the purpose of redemption, description of export items at Sl. No. 14 to 35 & 45 to 68 may be restored as per Advance Authorization.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW /230-A/R dated 18/09/2017


बलजीत सिंह /BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
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Udyog Bhawan New Delhi

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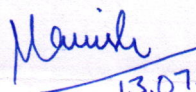
AR-234
22.08.2017

**Government of India
Ministry of Communications
Department of Telecommunications
(Investment Promotion Cell)
Sanchar Bhawan,
20 Ashoka Road, New Delhi - 110001**

**Subject: Clarification sought by DGFT in respect of Advance Authorization
No. 1110026712 dated 25.01.2012 - case of M/s Vindhya Telelinks
Ltd., Rewa (MP).**

Kindly refer to DGFT's UO No. 01/81/50/529/AM-12/DES-2/01 dated 03.07.2017 on the above mentioned subject, requesting for the comments of this Department. The comments of this Department are as under:

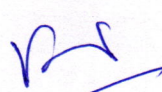
- i. The allowed wastage percentage for Copper and Polyethylene remains unchanged i.e. 1% for Copper (being precious metal) and 2% for Polyethylene.
 - ii. Calculation of Continuous Cast Copper wire rod has been reworked and the reworked quantity, after allowing 1% wastage, is 243687.25 Kg."
2. This has the approval of Joint Secretary (T), DoT.


13.07.17
(Manish Shukla)
Assistant Director General (IP)
Tele. 23036401

**Shri Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhawan
DoT's I.D. No. 15-02/2017-IP dated 10.07.2017**

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बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Ministry of Commerce & Industry
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उद्योग भवन नई दिल्ली
Udyog Bhawan, New Delhi

AR-243
22.08.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 22/08/2017 - Case No. A/R-243 (M/s Apar Industries Limited)
(Advance Authorization No. 3410042884 dated 24.01.2017)

Firm may be asked to submit the following information:

1. Calculations for the net content of 1175.675 MT of Aluminium in the export item(ACCC) supported by the size and area of Aluminum wires.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/62/2017-TSW/243-A/R dated 18/09/2017

बलजीत सिंह /BALJIT SINGH
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विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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